



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 39 of 2020**

***A Bill further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force on the 14<sup>th</sup> day of May 2020.

Tamil Nadu Act  
XIV of 1955.

2. In sections 61, 63 and 72 of the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (hereinafter referred to as the principal Act), for the expression “Board of Revenue” wherever it occurs, the expression “the appropriate authority specified in the notification issued under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 (Tamil Nadu Act 36 of 1980)” shall be substituted. Amendment of sections 61, 63 and 72.

3. In sections 73, 75, 80, 81 and 82 of the principal Act, for the expression “*Fort St. George Gazette*” wherever it occurs, the expression “*Tamil Nadu Government Gazette*” shall be substituted. Amendment of sections 73, 75, 80, 81 and 82.

4. In section 68 of the principal Act, for the expression “Article 11 (g) and (u) of Schedule II”, the expression “Articles 11(g) and 11(s) of Schedule II” shall be substituted. Amendment of section 68.

5. In section 72 of the principal Act, in clause (xiv), for the expression “State Railway”, the expression “Indian Railway” shall be substituted. Amendment of section 72.

6. Section 75 of the principal Act shall be renumbered as sub-section (1) of that section, and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:- Amendment of section 75.

“(2) For the purpose of this section and section 74,-

- (a) “stamp” means any mark, seal or endorsement by any agency or person duly authorised by the State Government;
- (b) “e-stamp” means a unique number generated on payment of fee through online or through similar software as the State Government may by notification specify in this behalf;
- (c) “impressed stamp” means impression by franking machine or any other machine by any agency or person duly authorised by the State Government.”.

Repeal and  
Saving.

7. (1) The Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2020 is hereby repealed.

Tamil Nadu  
Ordinance 2 of  
2020.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

As per sections 74 and 75 of the Tamil Nadu Court- fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955), all fees chargeable under that Act shall be collected by impressed stamps, adhesive stamps or e-stamps. In the absence of definition for the word “e-stamp”, collection of court-fee through e-payment mode could not be done. Therefore, the Registrar General, High Court of Madras has requested the Government to amend the said Tamil Nadu Act XIV of 1955 to facilitate payment of court-fee through e-payment. It was, therefore, decided to define the word “e-stamp” to pave the way for collection of court-fees through e-payment, as well as the words “stamp” and “impressed stamp” in the said Act.

2. Further, it was noticed that in the said Tamil Nadu Act XIV of 1955, there were references to the expressions “Fort St. George Gazette”, “Board of Revenue” and “State Railway”. As the Fort St. George Gazette was renamed as the Tamil Nadu Government Gazette; the Board of Revenue was abolished by the Tamil Nadu Board of Revenue Abolition Act, 1980 (Tamil Nadu Act 36 of 1980); and the Railways is not under the State control, the said expressions had also to be amended suitably. Therefore, the Government decided to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955) for the aforesaid purposes.

3. Accordingly, the Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2020 (Tamil Nadu Ordinance No.2 of 2020) was promulgated by the Governor on the 14th May 2020 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 15th May 2020.

4. The Bill seeks to replace the above said Ordinance.

**C.Ve. SHANMUGAM,**  
*Minister for Law, Courts and Prisons.*

Chennai-600 009,  
16th September 2020.

K. SRINIVASAN,  
*Secretary.*